keep deposited with the Reserve Bank of India either in cash or in the form of unencumbered approved securities a_n amount not loss than their paid up capital a_{ncj} reserves as stipulated under Section 11(2) (a) of the Banking Regulation Act. 1949 and 20 per cent of the:

the business transacted through their branches in India as disclosed in Profit and Loss Account every year. Also, they have to deploy ana keep deployed i_R Indian business an am ount equivalent to 3.5 per cent of their deposits as at the end of the pr«

Persons working iu Hotel Corporation of India

SHRI S. W. I SHRI JAHARLAL BANEI DR. BHAI MAHAVIR:

Will the of TOURISM CIVIL AVIATION be pleased to si

- (a) the number of persons working ys Managers, Cooks and othe_r functionaries in Hotel Corporation of India and other tourist centres who have left the job in the last two years;
- (b) whether it is a fact that they been offered better service conditions and emoluments by Gulf and sther countries; and
- (c) what steps have been taken to prevent the drain of trained personnel from the Corporation and the Hotels working under it?

THE MINISTER OF STATE IN
INISTRY OF TOURISM AND
AVIATION (SHRI CHANLAL CHANDRAKAR): (a) to
The information is being collecand will be laid on the Table of
the Sabha.

Refund of money to Soft Drink and other companies

1369. SHRI JAGDISH PRASAD MATHUR; SHRI JASWANT SINGH: SHRI ASHWANI KUMAR;

Will the Minister of FINANCE be pleased to state:

(a) whether ."t is g fact that some amount of morn

to soft dri cause of the relief and concessions provided in the budget for 1980-81; and

hat are the companies to which the refund is due and of what amounts?

THE DEPUTY MINISTER. IN THE MINISTRY FINANCE (SHRI OF MAGANBHAI BAROT): The (a) .concession in Central Excise duty extended to cafnenafed aerated wat the buo '980-81 ers i_n is it pective in naitook on and from 19.6-80. it does not have retrospective effect and, there fore, the question of any refund aris ing as a result of the above budge tary concession should not p.rise.

(b) Does not arise.

Investigations regarding Pitts SA-2 aircraft

1370. SHRI YOGENDRA SHARMA; SHRI BHUPESH GUPTA; SHRI INDRADEEP SINHA: Will the Minister of TOURISM CIVIL AVIATION be pleased to state;

- (a) whether his attention has drawn to an item under the headline KOSZAREK PLANE DEALS CITED published in "India Abroad" of New York, dated July, 27, 1980;
- (b) whether Government] an investigation in regard to the disclosure made in this article the Pitts SA-2 aircraft which crashed in 23. 1980 and also certain other matters concerning the ope: of Civil Aviation in this country; and
- (e) if so, what are the results of the inquiry?